

आयकर अपीलीय अधिकरण 'ए' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH, CHENNAI

महनीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य एवं
महनीय श्री मनु कुमार गिरि, न्यायिक सदस्य के समक्ष।
BEFORE HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM
AND HON'BLE SHRI MANU KUMAR GIRI, JM

आयकर अपील सं. ITA No.912/Chny/2023
(निर्धारण वर्ष / Assessment Year: 2018-19)

J & J Leather Enterprises Pvt. Ltd. 56/7 Nallambakkam Village Via Vandalur R.F. Kanchipuram Vandalur -600 048.	बनम/ Vs.	Pr. CIT-1 Chennai.
स्थायी लेखासं./जीआइआरसं./PAN/GIR No. AAACJ-8864-E		
(पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Shri P. Ranga Ramanujam (CA)-Ld. AR
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri Nilay Baran Som (CIT)-Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	09-05-2024
घोषणा की तारीख / Date of Pronouncement	:	09-05-2024

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. By way of aforesaid appeal, the assessee challenges revisional jurisdiction u/s 263 as exercised by appropriate authority vide order dated 27-03-2023. The Ld. AR, at the outset, sought withdrawal of the appeal on the ground that no additions have been made in the consequential order and therefore, the assessee does not wish to pursue the same. The same was not objected to by Ld. CIT-DR.

2. Accepting the prayer of Ld. AR, the appeal is dismissed as withdrawn.

Order pronounced on in open court on 09th May, 2024.

Sd/-
(MANU KUMAR GIRI)
न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई Chennai; दिनांक Dated : 09-05-2024
DS

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF